

FORM G

**INVITATION FOR EXPRESSION OF INTEREST
FOR NEWGEN ECOTRONICS PRIVATE LIMITED
(FORMERLY KNOWN AS NAVYUG INDUSTRIES)**

**OPERATING in MANUFACTURING, ASSEMBLING AND TRADING OF PLASTIC
PRODUCTS AND THEIR COMPONENTS AT SIDCUL, HARIDWAR,
UTTRAKHAND-249403**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	Newgen Ecotronics Private Limited CIN: U25209HR2022PTC108355 PAN: AAICN6448E
2.	Address of the registered office	Registered office: Plot No. 5B, Second Floor, Crown Plaza Mall, Sector 15A, Faridabad-121007 Corporate Office IG-89, NIT, Faridabad-121001 Factory at Plot no.56-59 and Plot No 223 Sector 7 Sidcul Haridwar-249403
3.	URL of Website	NA
4.	Details of Place where majority of fixed Assets are located	Plot no.56-59 and Plot No 223 Sector 7 SIDCUL Haridwar-249403
5.	Installed capacity of main products/ services	To be ascertained
6.	Quantity and value of main products/ services sold in last financial year	Turnover as per latest unaudited financial statements for the year ended March 31, 2024 is INR 2.89 Crores
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to cirpnepl.rds@gmail.com or at ravindra1960_goyal@yahoo.co.in

9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to cirpnepl.rds@gmail.com or at ravindra1960_goyal@yahoo.co.in
10.	Last date for receipt of expression of interest	December 30, 2024
11.	Date of issue of provisional list of prospective resolution applicants	January 04, 2025
12.	Last date for submission of objections to provisional list	January 09, 2025
13.	Date of issue of final list of prospective resolution applicants	January 12, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	January 15, 2025
15.	Last date for submission of resolution plans	February 14, 2025
16.	Process email id to submit EOI	cirpnepl.rds@gmail.com

For Newgen Ecotronics Private Limited



Ravindra Kumar Goyal

(Ravindra Kumar Goyal)

Resolution Professional

Registration Number: IBBI/IPA-001/IP-P-02019/2020-2021/13098

Email For Correspondence- cirpnepl.rds@gmail.com

Email Registered With IBBI- ravindra1960_goyal@yahoo.co.in

Phone No. - +91- 9978094218

AFA Valid till: 30.06.2025

Date: 15th December, 2024

Place: Ahmedabad

केनरा बैंक **Canara Bank**
भारत सरकार का उपक्रम A Government of India Undertaking

Recovery Section, Circle Office,
7th Floor, Ansal Towers, 38, Nehru Place, New Delhi - 110019
Phone No. 011-26292604; 26419921

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable / immovable property mortgaged/hypothecated charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on below mentioned dates through E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) & 9 of the Security Interest (Enforcement) Rules, 2002

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in provider https://baanknet.com/ (M/s PSB Alliance Pvt. Ltd), (Contact No. 8291220220, Email:- Support.BAANKNET@psballiance.com) or Canara Bank's website www.canarabank.com, EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (https://baanknet.com) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan.

Sr. No.	Name of the Branch Borrower / Guarantors / Mortgagee Name & Address	DETAILS OF MOVABLE/IMMOVABLE PROPERTY AND STATUS OF POSSESSION	Total Dues	a. Reserve Price (Rs) b. EMD (Rs) c. Incremental Bid (Rs) d. Date of Notice	DATE & TIME OF AUCTION (with unlimited extensions of 5 minutes duration each) Last Date & Time of Submission of EMD	The property can be inspected with Prior Appointment with Authorised Officer & Contact Person
1	SHAKTINAGAR BRANCH, NEW DELHI-110006 1. Ms Vardhman Traders, 1, 2498 First Floor, New Qutab Road, Sadar Bazar, New Delhi-110006 2. M/s Vardhman Traders, 212, Village Bhaiswa, Near Laxmi Mandir, North West Delhi-110033 3. Mr. Ramesh Kumar Jain S/o Late. Kuldeep Chand Jain, R/o 301 SFS Flats Phase IV, Ashok Vihar Delhi 110052 (Partner & Mortgagee) 4. Mr Arun Jain S/o Late Kuldeep Chand Jain, 302 SFS Flats Phase IV, Ashok Vihar Delhi 110052 (Partner)	EMT of the residential property DDA built up SFS flat no. 301 ground floor category III situated at Ashok Vihar Phase IV Delhi in the name of Mr. Ramesh Kumar Jain. Boundaries - East-Entry/Park/Gali, West-Flat No.302, North-Service Lane, South-Service Lane (UNDER PHYSICAL POSSESSION)	Rs. 2,81,52,298.61 as on 15.08.2024, plus further interest along with expenses , other charges ,etc.(less recoveries) if any.	a. 220,000,000/- b. 22,00,000/- c. 50,000/- d. 13-12-2024	18-01-2025 between 12:30 p.m. to 1:30 PM 16-01-2025 up to 05.00 p.m.	Prior Appointment with Authorised Officer with Authorised Officer & Contact Person Sh. Ram Kripal Mahto Mob. 7992468158

Intending bidders may contact for properties during office hours on any working day for other details and inspection of properties.
Date : 13-12-2024, Place : New Delhi Authorised Officer, Canara Bank

केनरा बैंक **Canara Bank**
भारत सरकार का उपक्रम A Government of India Undertaking

Recovery Section, Circle Office,
7th Floor, Ansal Towers, 38, Nehru Place, New Delhi - 110019
Phone No. 011-26292604; 26419921

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable / immovable property mortgaged/hypothecated charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on below mentioned dates through E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) & 9 of the Security Interest (Enforcement) Rules, 2002

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in provider https://baanknet.com/ (M/s PSB Alliance Pvt. Ltd), (Contact No. 8291220220, Email:- Support.BAANKNET@psballiance.com) or Canara Bank's website www.canarabank.com, EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (https://baanknet.com) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan.

Sr. No.	Name of the Branch Borrower / Guarantors / Mortgagee Name & Address	DETAILS OF MOVABLE/IMMOVABLE PROPERTY AND STATUS OF POSSESSION	Total Dues	a. Reserve Price (Rs) b. EMD (Rs) c. Incremental Bid (Rs) d. Date of Notice	DATE & TIME OF AUCTION (with unlimited extensions of 5 minutes duration each) Last Date & Time of Submission of EMD	The property can be inspected with Prior Appointment with Authorised Officer & Contact Person
1	WAZIRPUR MAIN BRANCH M/s Aton Sunlogics LLP, Plot No 77A New Industrial Area Kandrori, Bain Attarian Industrial Area, Revenue Estate, Of Mohal-bari, Kangra, Himachal Pradesh 176402 Ms Aton Sunlogics LLP, No. 58 Npx Urbtech, Plot No C1, Sector 153 Gautam budh nagar Noida, Uttar Pradesh 201308 Sri. Ravi Bansal S/o Late I P Arya, 6104 A/s Green Paradise Society Sector Ch1 4, Greater Noida Gautam Budh University, Kasana Up 201310. Smt Manisha Bansal D/o Vijender Kumar Singhal, 6104 A/s Paradise Society Sector CH1 4, Greater Noida Gautam Budh Nagar 201306	All that part and parcel of plot no 77A New Industrial Area Kandrori, Mohali Indrora road, Revenue estate of Mohal-Bari Distt Kangra HP, measuring 1800 sq meter, Kharsa no-371/221/172 Khatoni no.156/9 having the boundaries herein under mentioned. Plot no 77A - East-Front (Road), West-Back Plot no 84, North-Plot no 78, South-Plot no 77 (UNDER SYMBOLIC POSSESSION)	Rs. 1,61,65,266.52 as on 19.07.2024, plus further interest along with expenses , other charges ,etc.(less recoveries) if any.	a. 1,25,63,000/- b. 12,56,000/- c. 50,000/- d. 13-12-2024	18-01-2025 between 12:30 p.m. to 1:30 PM 16-01-2025 up to 05.00 p.m.	Prior Appointment with Authorised Officer with Authorised Officer & Contact Person Sh. Ram Kripal Mahto Mob. 7992468158

Intending bidders may contact for properties during office hours on any working day for other details and inspection of properties.
Date : 13-12-2024, Place : New Delhi Authorised Officer, Canara Bank

SBI STATE BANK OF INDIA, Stressed Assets Management Branch-II, E-Auction Sale Notice
11th Floor, Jawahar Vyapar Bhawan, 1 - Tolstoy Marg, New Delhi -110001, E mail id : agmci5.50950@sbi.co.in, Ph. : 011-43179559

"APPENDIX- IV-A" [See proviso to rule 8 (6)] Sale notice for sale of Immovable Property
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of State Bank of India, Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on below mentioned dates, for recovery of amount as mentioned below, due to the Secured Creditor from Borrowers, Guarantors and Mortgagees mentioned below. The reserve price and the earnest money to be deposited is mentioned below.

Name of Borrower (B) / Guarantors (G) with address/es	Address of Security charged covered under Auction	Reserve Price(RP) EMD amount 10% of The Reserve Price Bid Increment Amount	The secured debt for recovery of which the property is to be sold	Date / Time of on - site Inspection of Property with name of Authorized Officer	Date & Time for Submission of Bid Application Form, KYC Documents, PAN Card, Proof of EMD etc. through M/S PSB ALLIANCE	Date & Time of E-Auction with auto extensions of 10 minutes each
Borrower: M/S South Asian Hospitality Services Pvt Ltd., 40/43, 2nd Floor, C R Park, New Delhi-110019. Mr. Parvin Juneja, E-47, Greater Kailash II, New Delhi-110048. Mrs. Bela Juneja, E-47, Greater Kailash II, New Delhi-110048. Guarantor/Mortgagor: Mr. Himan Juneja, E-47, Greater Kailash-II, New Delhi-110048 Corporate Guarantor: M/S BHA Associates Pvt. Ltd., 40/43, 2nd Floor, C R Park, New Delhi-110019 M/S PBJ Associates Pvt. Ltd., 40/43, 2nd Floor, C R Park, New Delhi-110019	Commercial Shop bearing No LG-014, Lower Ground Floor, DLF Star Mall, Sector -30 Gurugram (Haryana), measuring 3339 Sq. Ft, standing in the name of M/S PBJ Associates Pvt Ltd (Corporate Guarantor), in the account of M/S South Asian Hospitality Services Pvt Ltd. (Physical Possession) Encumbrances Known: Rs.16,45,745/- (Rupees Sixteen Lac Forty Five Thousand Seven Hundred Forty Five Only) payable to Municipal Corporation, Gurugram(HR).	₹ 2,67,00,000/- ₹ 26,70,000/- ₹ 1,00,000/-	Rs. 25,73,64,586.87 (Rs. Twenty- Five Crores Seventy Three Lakhs Sixty-Four Thousand Five Hundred Eighty Six & Paise Eighty Seven Only) as on 30.11.2024 plus further interest and other expenses, charges etc	27-12-2024 12:00 PM to 02.00 PM Authorised Officer : Mr. Anil Kumar Mob : 9810748765	Refer to https://BAANKNET.com	02-01-2025 From 12.00 Noon to 04.00 PM with unlimited extensions of 10 Minutes each.

EMD to be transferred / deposited by bidders in his / her / their own wallet provided by M/S PSB ALLIANCE (EBKRAY) on its E-Auction site https://ebkray.in (New URL : https://BAANKNET.com)

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER:
E-Auction is being held on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" and will be conducted "On Line".
The auction will be conducted through the Bank's approved service provider M/S PSB ALLIANCE (EBKRAY), Mob. 8291220220, Email- support.ebkay@psballiance.com at their web portal https://ebkray.in (New URL : https://BAANKNET.com) Declaration, General Terms and Conditions of online auction sale are available in https://ebkray.in (New URL : https://BAANKNET.com)
To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the properties/ies. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims / rights / dues / affecting the property/ies, prior to submitting their bid. In this regard, the e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.
The EMD of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The EMD shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, after auctioning the EMD already paid, immediately i.e. on the same day or not later than next working days on acceptance of bid price by the Authorised Officer and the balance of the sale price on or before 15th day of sale. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money, already deposited and property shall be put to re-auction and the defaulting bidder shall have no claim/ right in respect of property/ amount.
The Authorised Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues. The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the e-auction are published in the following websites 1. https://ebkray.in (New URL : https://BAANKNET.com) 2. http://www.sbi.co.in
STATUTORY SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date : 13-12-2024, Place : Gurugram (Haryana) Sd/- Authorised Officer, State Bank of India

युको बैंक **UCO BANK**
भारत सरकार का उपक्रम (A Govt. of India Undertaking) Honours Your Trust

Branch: Rajendra Place30/29, East Patel Nagar New Delhi-110008

[Rule 8(1)] Possession Notice (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of the UCO Bank Rajendra Place Branch, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10.09.2024 calling upon the borrower Mr. Deepak Sarin, S/o Mr. Darshan Sarin and Mrs. Kamal Sarin, W/o Mr. Deepak Sarin, A-2/14 2nd Floor, Hastals Road, Uttam Nagar, New Delhi-110059 to repay the amount mentioned in the notice being Rs. 20,18,599.20 Rupees Twenty Lakhs Eighteen Thousand Five Hundred Ninety Nine Only including interest upto 30.05.2024+ further interest+other incidental cost within 60 days from date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section (4) of Section 13 of Act read with Rule 8 of the said rules on this 09th Day of December of the year 2024.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the UCO Bank Rajendra Place Branch for an amount of Rs. 20,18,599.20 (Rupees Twenty Lakhs Eighteen Thousand Five Hundred Ninety Nine Only including interest upto 30.05.2024)+ further interest+other incidental cost within 60 days from date of receipt of the said notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Description of Immoveable Property
Equitable mortgage of property bearing no A-2/14, 2nd Floor, without roof rights Hastals road, Uttam Nagar, New Delhi-110059 vide no. 7682 dated 15.04.2013 registered of Sub-Registrar, SR-II, Janakpuri, New Delhi in the name of Mr. Deepak Sarin S/o Mr. Darshan Sarin
Date: 09.12.2024, Place: New Delhi AUTHORISED OFFICER, UCO BANK

युको बैंक **UCO BANK**
भारत सरकार का उपक्रम (A Govt. of India Undertaking) Honours Your Trust

Branch: Rajendra Place30/29, East Patel Nagar New Delhi-110008

[Rule 8(1)] Possession Notice (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of the UCO Bank Rajendra Place Branch, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10.09.2024 calling upon the borrower Mrs. Archana Taneja W/o Mr. Sanjay Taneja and Mr. Sanjay Taneja, S/o Mr. Subhash Chandar Taneja at A-2/14, 1st Floor, Hastals Road Uttam Nagar New Delhi-110059 to repay the amount mentioned in the notice being Rs. 17,64,370.40 (Rupees Seventeen Lakhs Sixty Four Thousand Three Hundred Seventy and paise forty only including interest upto 30.05.2024) + further interest+other incidental cost within 60 days from date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section (4) of Section 13 of Act read with Rule 8 of the said rules on this 09th Day of December of the year 2024.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the UCO Bank Rajendra Place for an amount of Rs. 17,64,370.40 (Rupees Seventeen Lakhs Sixty Four Thousand Three Hundred Seventy and paise forty only including interest upto 30.05.2024) + further interest+other incidental cost within 60 days from date of receipt of the said notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Description of Immoveable Property
Equitable mortgage of property bearing no A-2/14, 1st Floor, without roof rights Hastals road, Uttam Nagar, New Delhi-110059 vide no. 7683 dated 15.04.2013 registered of Sub-Registrar, SR-II, Janakpuri, New Delhi in the name of Mrs. Archana Taneja W/o Mr. Sanjay Taneja.
Date: 09.12.2024, Place: New Delhi AUTHORISED OFFICER, UCO BANK

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FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR NEWGEN ELECTRONICS PRIVATE LIMITED (FORMERLY KNOWN AS NAVYUG INDUSTRIES) OPERATING IN MANUFACTURING, ASSEMBLING AND TRADING OF PLASTIC PRODUCTS AND THEIR COMPONENTS AT SIDCUL, HARDWAR, UTTARAKHAND-249403 (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Newgen Electronics Private Limited CIN: U25209HR2022PTC108355 PAN: AACN6448E
2. Address of the registered office	Registered office: Plot No. 5B, Second Floor, Crown Plaza Mall, Sector 15A, Faridabad-121007 Corporate Office IG-89, NIT, Faridabad-121001 Factory at Plot no.56-59 and Plot No 223 Sector 7 Sidcul Hardwar-249403
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Plot no.56-59 and Plot No 223 Sector 7 SIDCUL Hardwar-249403
5. Installed capacity of main products/ services	To be ascertained
6. Quantity and value of main products/ services sold in the last financial year	Turnover as per latest unaudited financial statements for the year ended March 31, 2024 is INR 2.89 Crores
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	May be obtained by sending an email to cirnepnl.rds@gmail.com or at ravindra1960_goyal@yahoo.co.in
9. Eligibility for resolution applicants under section 26(2)(h) of the Code is available at:	May be obtained by sending an email to cirnepnl.rds@gmail.com or at ravindra1960_goyal@yahoo.co.in
10. Last date for receipt of expression of interest	December 30, 2024
11. Date of issue of provisional list of prospective resolution applicants	January 04, 2025
12. Last date for submission of objections to provisional list	January 09, 2025
13. Date of issue of final list of prospective resolution applicants	January 12, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	January 15, 2025
15. Last date for submission of resolution plans	February 14, 2025
16. Process email id to submit EOI	cirnepnl.rds@gmail.com

For Newgen Electronics Private Limited (Ravindra Kumar Goyal) Resolution Professional
Registration Number: IBB/IBA-001/IP-P-02019/2020-2021/13098
Email For Correspondence- cirnepnl.rds@gmail.com
Email Registered With IBBI- ravindra1960_goyal@yahoo.co.in
Phone No. - +91- 9978094218
AFA Valid till: 30.06.2025
Date: 15th December, 2024
Place: Ahmedabad

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No.: U67190MH2008PLC187552

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below Dates	Date of Demand Notice & NPA Date
10436320, TCHHF035 800010006 0000	Mr. Tarun Kumar (Borrower) & Mrs. Urmila & Mr. Rakesh Kumar & Mr. Hari Sing (Co-Borrower)	As on 06/12/2024, an amount of Rs. 1,04,87,083/- (Rupees One Crore Four Lakh Eighty Seven Thousand Eighty Three Only) is due and payable by you under Loan Account No. 10436320 and an amount of Rs. 1,75,051/- (Rupees One Lakh Seventy Five Thousand Fifty One Only) is due and payable by you under Loan Account No. TCHHF0350000100060000 i.e. totaling to Rs. 1,06,62,134/- (Rupees One Crore Six Lakh Sixty Two Thousand One Hundred Thirty Four Only)	06-12-2024 & 04-12-2024
TCHHL096 200010019 6048 & TCHIN0962 000100199 731	Mr. Pankaj Saluja (Borrower) & Mrs. Swati Saluja (Co-Borrower)	As on 09/12/2024, an amount of Rs. 26,46,722/- (Rupees Twenty Six Lakh Forty Six Thousand Seven Hundred Twenty Two Only) is due and payable by you under the Loan Account No. TCHHL0962000100196048 and an amount of Rs. 87,613/- (Rupees Eighty Seven Thousand Six Hundred Thirteen Only) is due and payable under the Loan Account No. TCHIN0962000100199731 by you i.e. totaling to Rs. 27,34,335/- (Rupees Twenty Seven Lakh Thirty Four Thousand Three Hundred Thirty Five Only)	09-12-2024 & 04-12-2024
TCHHL096 000010021 7350 & TCHIN0960 000100217 892	Mr. Muhammad Fahad (Borrower) & Mrs. Reshma Bi (Co-Borrower)	As on 09/12/2024, an amount of Rs. 25,38,469/- (Rupees Twenty Five Lakh Thirty Eight Thousand Four Hundred Sixty Nine Only) is due and payable by you under Loan Account No. TCHHL0960000100217350 and an amount of Rs. 1,29,566/- (Rupees One Lakh Twenty Nine Thousand Five Hundred Sixty Six Only) is due and payable by you under Loan Account No. TCHIN0960000100217350 i.e. totaling to Rs. 26,68,035/- (Rupees Twenty Six Lakh Sixty Eight Thousand Thirty Five Only)	09-12-2024 & 04-12-2024

Description of the Secured Assets / Immoveable Properties / Mortgaged Properties:-
All that Piece & Parcels of: 1. Free Hold Entire Third Floor (With Roof/Terrace Rights) of Builtup Residential Property bearing No. 325, Admeasuring 32 Sq. Mtrs., along with the Proportionate Freehold Rights in the Undivided Land under the said Property, Situated in the Layout Plan of Rohini Residential Scheme, Block A, Pocket - 05, Sector 28, Rohini, Delhi - 110042, along with all common amenities as mentioned in Sale Deed bearing No. 1232 Dated 04/05/2023. Plot No. 325 bounded as: East- Plot No. 324, West - Plot No. 326, North- Entry, South- Plot No. 274, 2. Free Hold Entire Third Floor (With Roof/Terrace Rights) of Builtup Residential Property bearing No. 324, Admeasuring 32 Sq. Mtrs., along with the Proportionate Freehold Rights in the Undivided Land under the said Property, Situated in the Layout Plan of Rohini Residential Scheme, Block A, Pocket - 05, Sector 28, Rohini, Delhi - 110042, along with all common amenities as mentioned in Sale Deed bearing No. 1233 Dated 04/05/2023. Plot No. 324 bounded as: East - Plot No. 323, West- Plot No. 325, North - Entry, South - Plot No. 275.

Description of the Secured Assets / Immoveable Properties / Mortgaged Properties:-
All that Piece & Parcels of Residential House builtup on Plot bearing No. 04, Admeasuring 90 Sq. Yards i.e. 75.25 Sq. Mtrs., Comprised in Kharsa No. 580, Situated at Basantpur Sainthi (Krishna Kunj Colony), Pargana Jalaibad, Tehsil Modinagar, District Ghaziabad - 201904 (Uttar Pradesh), with common amenities as mentioned in Sale Deed. Boundaries: East - Plot of Others (Side 28), West - Road 22 Wide (Side 28), North-Plot No. 05 (Side 29), South: Plot No. 03 (Side 28).

"with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc. incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/ Immoveable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/ Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immoveable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

DATE :- 15-12-2024, Sd/- Authorised Officer
PLACE :- DELHI, For TATA CAPITAL HOUSING FINANCE LIMITED

